

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 12.03.2014

CP No. 81/2013 (OA No. 716/2013)

Mr. C.B. Sharma, counsel for petitioner.
Mr. Anupam Agarwal, counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the respondents submits that vide order dated 07.11.2013, the applicant was given liberty to file a representation before the competent authority for cancellation of his transfer order dated 04.09.2013 (Annexure A/1 of OA) and the respondents were directed to consider the same according to the provisions of law. In compliance of the said directions of the Tribunal, the respondents have considered and decided the representation dated 16.11.2013 filed by the applicant, vide order dated 07.01.2014 (Annexure CPR/2). Thus, he submits that the order of the Tribunal dated 07.11.2013 passed in OA No. 716/2013 has been fully complied with by the respondents.

We have gone through the order of the Tribunal, reply / compliance report filed by the respondents as well as the documents annexed with the compliance report, and we are satisfied that the substantial compliance of the order of the Tribunal dated 07.11.2013 has been made by the respondents.

In view of the above, the Contempt Petition does not survive. Therefore, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

M. Nagarajan
(M. NAGARAJAN)
JUDICIAL MEMBER

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat